

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 173 of 2020

In the matter of:

Aditya Sikdar & Anr.

....Appellants

Vs.

Allahabad Bank & Anr.

...Respondents

Present

**For Appellants: Mr. Suhita Mukhopadhyay, Sr. Advocate alongwith
Mr. Abhijeet Sinha & Mr. Satadeep Bhattacharya,
Advocate.**

**For Respondents: Mr. Om Narayan & Mr. Mohit Seth, Advocates for R-1.
Mr. Saurabh Basu (IRP), Advocate for R-2.**

ORDER
(Virtual Mode)

28.08.2020: Heard the Learned Counsel for the Appellant in full. Also, heard the Learned Counsel for the Respondent No.-1 for Bank in Part for continuation at request. In the meanwhile, it is open to the Learned Counsel for the Appellant to submit the 'Notes of Written Submissions' of the Appellant, together with the 'Citations/ Decisions' relied upon the Appellant, of course, after serving the relevant copies to the Learned Counsels for the other side.

Let the matter be adjourned as '**Part Heard**' on **8th September, 2020**.

[Justice Venugopal M.]
Member (Judicial)

[Alok Srivastava]
Member (Technical)

Sim/md